

25/2/88

141

(2)

Hon. S. Zaher Husam-ik
Hon. D. S. Misoa-Am

This is an application
under Section-19 of the
Administrative Tribunal
Act, 1945. The applicant was
provisionally appointed to the
post of extra departmental
branch Post master. His
services have been terminated
and he is challenging the same.
In paragraph-9 of the petition
the applicant has itself
mentioned that he ~~has~~ is
approaching this Tribunal
without exhausting departmental
channel. To our mind, this
application cannot be
admitted on the ground that
the departmental remedy
has not been exhausted. The
application is dismissed
at admission stage.

5

22/1
VE

Ady.

44

22/2/88